

Item No.17



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6114/2020  
(S.W.P. No.1421/2009)

Wednesday, this the 20<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Abdul Jabar Lone, age 56 years, S/o Gh. Ahmad Lone, R/o Thayan Kalaroos.
2. Khazir Mohammad Bhat, Age 56 years, S/o Mohammad Abdullah Bhat, R/o Kalaroos.
3. Abdul Ahad Mir, aged 52 years, S/o Haji Mohammad Ashraf, R/o Rawathpora, Kupwara.
4. Ab. Rashid Malik, aged 41 years, S/o Fateh Mohammad Malik, R/o Trehgam, Kupwara.

..Applicants

*(Nemo for applicants)*

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary to Government, Consumer Affairs and Public Distribution Department, Civil Secretariat, Srinagar/Jammu.
2. Director, CA&PD Deptt., Kashmir, Srinagar.
3. Mr Showkat Mir, Dy. Commissioner, Kupwara.
4. Mr Sheikh Ab. Rashid, MLA, Langate, Kashmir.
5. Dy. Commissioner, Kupwara.

...Respondents

*(Mr. Sudesh Mahotra and Mr. Rajesh Thapa, Deputy Advocate General)*

## O R D E R (ORAL)



### **Mr. Justice L. Narasimha Reddy:**

The applicants were placed under suspension through order dated 30.09.2009 by the Deputy Commissioner, Kupwara. They filed SWP No.1421/2009 before the Hon'ble High Court of Jammu & Kashmir, challenging the order of suspension.

2. In view of re-organization of the State of Jammu, the SWP has since been transferred to this Tribunal and registered as T.A. No.6114/2020.

3. Today, it is reported by learned Deputy Advocate General that the applicants were reinstated, through order dated 09.10.2009. Therefore, nothing needs to be decided in the T.A. It is accordingly dismissed. There shall be no order as to costs.

  
**( Pradeep Kumar )**  
**Member (A)**

  
**( Justice L. Narasimha Reddy )**  
**Chairman**

**January 20, 2021**

/sunil/dsn/sd/shakhi